

State vs. Rafique
FIR No. 31/2021
U/s 25/54/59 Arms Act
PS Pandav Nagar

18.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through physical hearing.

This is an application u/s 437 Cr.P.C. for grant of bail, moved on behalf of the applicant/accused Rafique.


Present: Ld. APP for the State.
Sh. S. N. Jha, counsel for accused.

Arguments on bail application heard from both sides. Record perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Rafique is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be given dasti.


(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
18.02.2021

State vs. Rahul Sharma
FIR No. 462/20
U/s 379/356/411 IPC
PS Pandav Nagar

18.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through physical hearing.

This is an application u/s 437 Cr.P.C. for grant of bail, moved on behalf of the applicant/accused Rahul Sharma.

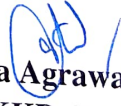
Present: Ld. APP for the State.
Sh. Ram Kumar Soni, LAC for applicant/ accused.

Arguments on bail application heard from both sides. Record perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Rahul Sharma is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be given dasti.


(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
18.02.2021

State vs. Shahid Idrish
FIR No. 742/2020
U/s 379/411/34 IPC
PS Pandav Nagar

18.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through physical hearing.

This is an application u/s 437 Cr.P.C. for grant of bail, moved on behalf of the applicant/accused Shahid Idrish.


Present: Ld. APP for the State.
Sh. Yogesh Kumar, counsel for applicant/ accused.

Arguments on bail application heard from both sides. Record perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Shahid Idrish is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be given dasti.


(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
18.02.2021